

(b) and (c) SFIO has been recognised as a statutory authority under Section 211 of the Companies Act 2013. The improvement in the functioning of SFIO is an ongoing process.

Statement

*List of Companies pertaining to Delhi being investigated by
SFIO are given below*

Sl.No.	Name of the Companies
1.	Bhushan Steel Ltd. and Bhushan Power and Steel Limited
2.	Religare Enterprises Ltd.
3.	Getit Infoservices Pvt. Ltd. (in Liqn)
4.	Educomp Solutions Ltd.
5.	Cosmic Structure Ltd. (in Liqn)
6.	Wheels Mobility Solutions Limited (in Liqn)
7.	Raghuveer Metal Industries Limited
8.	MG Housing Private Limited
9.	Vigneshwara Developers Private Limited+17 related companies
10.	Alchemist Township India Limited+5 related companies
11.	Supplementary Investigation of Bhagyaraj Vyapar Private Limited+3 group companies
12.	Ultra Motor India Private Limited
13.	Dura-line India Private Limited
14.	Delhi and District Cricket Association
15.	Assotech Limited
16.	Premia Projects Limited
17.	IFCI Limited
18.	Rockland Hospitality Limited
19.	Logix Soft-Tel Private Limited
20.	Century Communication Limited

NGOs receiving maximum CSR funds

2089. SHRI RAKESH SINHA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) how many PSUs have submitted road maps in line with suggestions given

by the Hon'ble Prime Minister while addressing CMDs and Directors of PSUs on April 9, 2018; and

- (b) the top ten NGOs receiving maximum CSR funds from PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) As reported by Department of Public Enterprises (DPE), 137 Central Public Sector Enterprises (CPSEs) have submitted their road map/action plans in compliance of the suggestions given by Hon'ble Prime Minister on the basis of recommendations emerging from CPSE Conclave held on 9th April, 2018.

- (b) No such data is maintained by the Ministry.

**Protection to MSMEs under the Insolvency
and Bankruptcy Code**

2090. SHRI MAHESH PODDAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of cases successfully resolved under the Corporate Insolvency and Resolution Process (CIRP) since the enactment of the Insolvency and Bankruptcy Code (IBC);

- (b) the total value of claims filed and admitted by the lenders against the aforementioned companies and including but not limited to the claims filed by Micro, Small and Medium Enterprises (MSMEs);

- (c) the company-wise realisation made by MSMEs against these admitted claims; and

- (d) whether Government considered dues of MSMEs as secured under the IBC since timely payments are guaranteed under Section 15 of the Micro, Small and Medium Enterprises Development Act, 2006?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) National Company Law Tribunal (NCLT) has approved resolution plan in 65 cases of corporate debtors which underwent Corporate Insolvency Resolution Process (CIRP) till 31st October, 2018.

- (b) and (c) The claims admitted under CIRP against corporate debtor are not classified into Micro, Small and Medium Enterprises (MSME) and non-MSME claims, but on financial creditor and operational creditors basis. The details of the claims admitted and realised/realisable in respect of aforementioned 65 cases are as under:—